

House's time. The rules provide that if any privilege motion is rejected, it is open to you to come and discuss with the Speaker and satisfy me to revise the matter. Certainly, I am open to conviction if you have the material.

Therefore, kindly do not utilise the House's time on this.

SHRI JYOTIRMOY BOSU Sir, what I want to ask is about what the publication of the United Nations says.

MR SPEAKER Have you to take up the matter and take the time of the House?

SHRI JYOTIRMOY BOSU I have an apprehension Sir that you have not been properly briefed.

MR SPEAKER You come and brief me. I will consider it.

SHRI JYOTIRMOY BOSU Sir, six days have passed.

MR SPEAKER It is upto you to come and first satisfy me that you have a *prima facie* case. That has to be done in my Chamber. Please see the rules.

SHRI JYOTIRMOY BOSU Sir, I have listened to you with all the obedience at my command. The question is this. Within the limited time of the House, it is very difficult for us because you would appreciate our difficulty also. (*Interruptions*)

SHRI S R DAMANI (Sholapur) Sir, I rise on a point of order. Let him come to your Chamber and argue instead of wasting the time of the House. (*Interruptions*)

MR SPEAKER That is what I have been saying. Kindly follow the rule. Please come to me and satisfy me. I am willing to be convinced.

SHRI JYOTIRMOY BOSU It is a very difficult job.

SHRI SAUGATA ROY (Barrackpore) Sir, I rise on a point of order on 371. Sir, in today's bulletin, part II you have said only those matters which had been previously permitted by the Chair under Rule 377 will be raised at Zero Hour and no other matter under Rule 377 will be raised at Zero Hour. Sir, my point of order is, if I give notice under Rule 222 as I have given against the Finance Minister for by-passing the Parliament in stopping the work of the Banking Service Commission, that does not fall under Rule 377 and under the new regulation that you have made for Zero Hour I cannot raise it. So, what should I do for raising it as a privilege issue?

MR SPEAKER The rule is well-defined. You can come and discuss with me in my Chamber.

RE QUESTIONS

SHRI JYOTIRMOY BOSU Sir, in regard to the legitimacy of certain observations made by me during the Question Hour may I take the liberty of acquainting the House with full facts?

Yesterday when I wanted to put supplementaries on behalf of Shri. Dinen Bhattacharya, M.P. who authorised me to put the question on his behalf, you made the following observation:

"Mr Speaker Question No 824

Shri Jyotirmoy Bosu 823

Mr Speaker We will come to it in the second round.

Shri Jyotirmoy Bosu Do not pass on quietly without saying that if you read page 29, you will see that you can also permit a Member to ask a question standing in the name of another Member, if so authorised by him.

Shri Jyotirmoy Bosu. You were good enough to call me the other day

Mr Speaker I never called you Please show me any precedent I never allowed anybody

Shri Jyotirmoy Bosu You have

Mr Speaker Your memory is not correct

Shri Jyotirmoy Bosu You are taking a great risk

Mr Speaker I know that

Shri Jyotirmoy Bosu I will establish it tomorrow

Mr Speaker Please "

If you will kindly refer to the proceedings of the House dated 14-4-1978 (Pages 25209-10), you will notice the following

'Mr Speaker Shri Jyotirmoy Bosu —He has been authorised by Mr Somnath Chatterjee to ask a supplementary on his behalf

Shri Jyotirmoy Bosu May I know from the hon Minister whether in the public distribution system which was being gradually dismantled

Mr Speaker He has told that "

MR SPEAKER You have made your point

SHRI JYOTIRMOY BOSU I am trying to assist you

MR SPEAKER I must be saved from that assistance

SHRI JYOTIRMOY BOSU Sir, now I draw your attention to 'Rule 49 last sentence after ' I quote

"and may also permit a member to ask a question standing in the name of another member, if so authorised by him"

You would not put me in the same basket with others where a person is not having a written authority Rule 48(j) is meant for those who do not carry authority The operative part of Rule 49 is clear that a person who has an authority has a right to put supplementaries On 14th April your direction or decision was very correct, Yesterday some friends on the Conference benches shouted too much and they derailed you I am not going to take up a quarrel with the Chair on this issue I only beg of you that in future if any Member against whose name the question is in the list is given a written authority to another hon Member he should be allowed to put supplementary in the first round

MR SPEAKER Mr Bosu has raised two points First, when a person is authorised to put a question on behalf of the questioner who is absent in the House he should be given a chance in the same round? This matter has been decided as far back as 11th September 1951 The Speaker has given a ruling that if a Member who has given notice of a question is absent and if he has authorised somebody else to put a supplementary he can do so only in the second round and not in the first round That ruling has been followed right from the beginning Therefore there is no necessity to change it So far as the second precedent is concerned again Mr Bosu's memory has failed him

SHRI JYOTIRMOY BOSU Not at all, Sir

MR SPEAKER Last time what happened was that two persons gave notice of a question The first questioner was present The second questioner Mr Somnath Chatterjee, was not present He authorised Mr Bosu to put the supplementaries What Mr Bosu was allowed was to put a supplementary not the question There has been no contradiction at all

SHRI JYOTIRMOY BOSU I was allowed because I had the authority
(Interruptions)

MR SPEAKER Only the supplementary and nothing else was allowed

SHRI JYOTIRMOY BOSU Sir, I want your observation on this This is a very important matter

MR SPEAKER I have made my observation

SHRI JYOTIRMOY BOSU This is a very important question Therefore, you should kindly make an observation today A direction should come that those who have written authority from the Member concerned should be allowed to put a supplementary

MR SPEAKER In that case, they will be allowed to put a supplementary only in the second round

12 12 hrs

MATTERS UNDER RULE 377

(1) REPORTED UNEMPLOYMENT OF SEVEN AND A HALF LAKH APPRENTICES

डा० लक्ष्मी नारायण पांडेय (मदसौर)

अध्यक्ष जी, मैं आपकी अनुमति से नियम 377 के अन्तर्गत उन साठे सात लाख अप्रेंटिसों के बारे में जा बेरोजगारी का शिकार होकर इधर-उधर भटक रहे हैं और सबधित मंत्री महोदय का ध्यान आकर्षित करना चाहूंगा

अप्रेंटिस अधिनियम के अन्तर्गत प्रशिक्षित या छल्लकृति प्राप्त साठे सात लाख ऐसे युवक युवतिया हैं जिन्हें बेरोजगारी की ठोकरे खानी पड़ रही है। इन अप्रेंटिसों के प्रशिक्षण पर सरकार का प्रतिमास लगभग 130 करोड़ व्यय करना पड़ना है, और कुल मिला कर इन पर व्यय की जान वाली यह राशि बहुत

बड़ी राशि हो जाती है। विभिन्न संस्थानों में यह खोग प्रशिक्षण प्राप्त करते हैं लेकिन प्रशिक्षण के बाद भी उन्हें किसी प्रकार का कार्य न मिलना यह चिन्ता का विषय है। विभिन्न संस्थानों में जहाँ यह प्रशिक्षण प्राप्त करते हैं इन व्यक्तियों को प्रशिक्षण न कर अन्यथा दूसरे काम लिये जाते हैं। यह भी इस अधिनियम की सर्वथा भ्रवहेलना करना है। ऐसे प्रशिक्षण प्राप्त व्यक्तियों की संख्या सबसे ज्यादा दिल्ली में ही है जो 5 6 हजार के करीब है। इंडियन एयरलाइन्स, दिल्ली विद्युत प्रदाय तथा रेलों में और अन्य संस्थानों में ऐसे अप्रेंटिसों की संख्या भारी है।

मैं आपके माध्यम से सबधित मंत्री महोदय का ध्यान हम और आकर्षित करना चाहूंगा कि इनके बारे में कोई निश्चित नीति निर्धारित की जाय ताकि ऐसे व्यक्तियों को जा प्रशिक्षण प्राप्त करने में उन्हें इधर उधर न भटकना पड़े और सरकार जा उनको प्रशिक्षण देती है और उन पर पैसा खर्च करती है उनकी योग्यता का ठीक-ठीक उपयोग किया जा सके। इस मामले में मंत्री महोदय आश्वस्त करने की कृपा करें।

(11) NEED FOR SETTING UP OF MORE ALCOHOL BASED INDUSTRIES IN UTTAR PRADESH

SHRI SURENDRA BIKRAM (Shah-jehanpur) Sir, under Rule 377, I would like to mention the following matter of urgent public importance, that is, the use of excessive alcohol produced in Uttar Pradesh

The Uttar Pradesh State produces almost half of the total alcohol production of the country that is about 150 million litres per year This quantity of annual production of alcohol in U.P. is bound to increase substantially during 1978-79 sugarcane season and onwards. The consumption of alcohol in U.P. is lesser than this huge production and, therefore, there is great